

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

16.

**IA-5213(MB)2023 IN
C.P. (IB)/426(MB)2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES:

Dena Bank

Vs.

Trump Impex Private Limited

SECTION: 7, 45 (1), 43(1) r/w Sec.44 (1), 66(1), 49(2) OF THE INSOLVENCY AND
BANKRUPTCY CODE, 2016.

ORDER

IA-5213(MB)2023

1. Adv. Lahu Gholap i/b Mr. Devrajan Raman, Ld. Counsel for the Applicant present. Mr. Rehan Agrawal, Ld. Counsel for the Respondent Nos.1 to 3 present. Ms. Khushboo Agarwal, Ld. Counsel for the Respondent No.4 present.
2. This Bench observes that on the last occasion i.e. on 06.05.2024, the Ld. Counsel for the RP sought time for categorising the claims under Section 43, 45, 49 & 66, but till date he has not filed any clarification affidavit. The prayers do not list out the relevant provisions of IBC, nor do they spell out the amounts involved in the respective transactions. The Bench cannot pass a common order without the Applicant clearly categorising the claims u/s. 43, 45, 49 & 66. Hence, IA-5213(MB)2023 is **dismissed**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)